

ITEM NO.13
SECTION XVII

REGISTRAR COURT- 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Civil Appeal No(s). 2535/2020

THOMAS LAWRENCE

Appellant(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

Date : 30-07-2020 This appeal was called on for hearing today.

For Appellant(s)

Ms Anmol Gupta, Adv.
Ms. Srishti Agnihotri, AOR

For Respondent(s)

Mr Jishnu M.L., Adv.
Ms Priyanka Prakash, Adv.
Ms Beena Prakash, Adv.
Mr. G. Prakash, AOR
Mr Pradyumna Sharma, Adv.
Ms. Anannya Ghosh, AOR
Mr. Sajith. P, AOR

UPON hearing the counsel through Video Conference,
the Court made the following

O R D E R

Statement of facts on behalf of respondent nos. 1 to 4 has been e-mailed.

Service is complete on respondent nos. 5 and 6 but none has entered appearance.

Ld. Counsels for respondent nos. 1 to 4 and 7 to 9 seek two weeks time for filing counter affidavit. Granted.

Ld. Counsels submit that the matter be listed before the Hon'ble Court after two weeks whether or not counter affidavit is filed.

In view of the submissions made by the ld. Counsel for respondent nos. 1 to 4 and 7 to 9, registry to process the matter for listing before the Hon'ble Court after two weeks.

ANIL LAXMAN PANSARE
Registrar